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Title: Need to increase the number of Notaries in Kerala.

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SHRIMATI P. SATHEEDEVI (BADAGARA): The State of Kerala has a large population and comparatively larger NRI population who require frequent notarial attestation and that the people are cent percent literate who have multifarious legal transaction for which notarial services are required. But the Union Ministry of Law and Justice has not increased the number of Notaries for the State of Kerala even after repeated demands from the Government of Kerala. As per the letter from the Government of Kerala, the Ministry of Law and Justice of Government of India has amended the rule enhancing the number of Notaries to 563. Considering the multifarious legal transactions in the State, it is highly necessary to increase the number of notaries for the State to at least one thousand. Hence, it is requested that steps be taken to increase the number of Notaries to at least 1000 for the State of Kerala.